

Central Administrative Tribunal Jammu Bench, Jammu

Hearing through video conferencing

O.A. No.31/2020

Monday, this the 15th day of June, 2020

**Hon'ble Dr. Bhagwan Sahai, Member (A)
Hon'ble Mr. Rakesh Sagar Jain, Member (J)**

Neeraj Sharma
Age 26 years
s/o Sh. Karam Chand
r/o Naryana, Block Khour
Tehsil & Distt. Jammu

..Applicant
(Mr. Achal Sharma and Mr. Sudershan Sharma, Advocates)

Versus

1. Union Territory of J & K through
Chief Secretary
Health & Medical Education Department
2. Secretary Service Selection Recruitment
Board, UT of J&K
3. Principal GMC, Kathua
4. Principal GMC, Doda
5. Principal GMC, Rajouri

..Respondents
(Mr. Amit Gupta, Additional Advocate General)

O R D E R (ORAL)

Per Dr. Bhagwan Sahai, Member (A) :

During the course of arguments, Mr. Achal Sharma, learned counsel for applicant submitted that the applicant

would be satisfied if the O.A is disposed of by a direction to the respondents to dispose of his representation dated 01.06.2020 (Annexure A-10) and also reserve one post of Store Keeper cum Clerk under ALC in any of the GMCs of Doda, Kathua and Rajouri.

2. We have heard and considered the arguments of learned counsel for the parties and gone through the material on record.

3. Mr. Amit Gupta, Additional Advocate General submitted that he may be permitted to file counter affidavit. However, the O.A. is disposed of with a direction to the respondent No.2 to decide the representation dated 01.06.2020 (Annexure A-10) filed by the applicant within seven days from today, i.e., 15.06.2020 by way of reasoned and speaking order, with intimation to the applicant by way of email or any other digital / electronic mode on the date of disposal of representation itself. It may be noted that the parties filing the O.A. in the Tribunal have given their electronic/digital address in their pleadings. In any case, the learned AAG for the respondents would inform the concerned respondents about the electronic address of the applicant. Till the aforementioned representation of the applicant is decided by the respondents, it is directed that one

post of Store Keeper cum Clerk be reserved under ALC in any of the GMCs of Doda, Kathua and Rajouri.

4. Accordingly, the O.A. is disposed of. Office is directed to give the copy of this order to the learned AAG today itself. Learned AAG would inform the respondents about the directions given in this order.

No costs.

(Rakesh Sagar Jain)
Member (J)

(Dr. Bhagwan Sahai)
Member (A)

June 15, 2020
/sunil/